

9. Cereal preparations, preparations of flour and starch of fruits & vegetables	Value	—	7.12
10. Fruits & vegetables (excl. cashew kernals)	do	—	84.46
11. Tobacco manufactured	OOOT	11.6	15.59
12. Cotton fabrics	Mill. Sq. mets.	551.4	293.84
13. Readymade garments	Value	—	480.97
14. Footwear	Mill Pairs	12.9	34.75

(b) and (c). Export Policy in respect of consumer goods particularly of mass-consumption is constantly reviewed in order to ensure their adequate availability at reasonable prices in the domestic market. Export is allowed only after taking into account that it does not have any adverse impact on the internal supply position and prices in the country.

Undertaking of Economically viable Projects by I. F. C.

10479. SHRI G. Y. KRISHNAN
Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the International Finance Corporation has assured India that projects which were economically viable would be undertaken by it ; and

(b) if so, what is Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) and (b). The International Finance Corporation, Washington (IFC (W)), which is an affiliate of the World Bank, extends both equity investment and loans to private/joint Sector enterprises without Government's guarantee. The Executive Vice-President of IFC(W) visited India in January, 1982 to identify new areas for the purpose of increasing the involvement of the IFC(W) in the country's industrial

development. During discussions with Government officials, IFC(W) team had shown interest in participation in private/joint sector projects in a broad range of industries. The discussions of the IFC(W) team with Government officials were of preliminary and exploratory nature.

Regulating Service Conditions of Employees of Non-Nationalised/Scheduled Banks

10480. SHRI BHEEKHABHAI :
Will the Minister of FINANCE be pleased to state :

(a) whether Government have formulated any policy for regulating service conditions of employees of non-nationalised/scheduled banks;

(b) the names of such banks which have violated service rules;

(c) whether any complaint has been received that the Lakshmi Commercial Bank Ltd., Kamla Nagar branch has harassed its workmen;

(d) whether some workmen have approached the Labour Commissioner for conciliation; and

(e) if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):
(a) No, Sir.

(b) Does not arise.

Statement

(c) to (e). An employee of the Kamla Nagar Branch of the Lakshmi Commercial Bank Limited had made a complaint to this effect to the Assistant Labour Commissioner (Central), New Delhi. The Bank's Employees Union had also raised an industrial dispute in this context. Conciliation proceedings were initiated by the Assistant Labour Commissioner but no settlement could be arrived therein. It is understood that the Assistant Labour Commissioner has since submitted its report of failure of conciliation proceedings to the Ministry of Labour.

Carrying on Business without Licences

10481. DR. A.U. AZMI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a large number of people are carrying on business in one form or the other without obtaining any licence from Government thereby making it difficult to judge their income and check accumulation of wealth besides causing financial loss to the State ;

(b) if so, what steps have been taken to check the running of business without licences and to plug the loop-holes thereby ensuring full realisation of taxes due to the State and help implement the Five-Year Plans without foreign dependence;

(c) what is the amount of taxes remaining realisation together with reasons thereof and steps taken to realise the same; and

(d) what tangible and concrete steps have been taken to check the evasion of the income-tax and other taxes?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI SAWAI SINGH SISODIA) :
(a) to (d). A statement is enclosed.

Income-Tax :

The Government is alive to the question of evasion of tax and proliferation of black money and have been taking various legislative and administrative measures from time to time to tackle evasion of income-tax. To effectively deal with the income-tax evaders, the department conducted 4282 searches and seized *prima-facie* unaccounted assets of approximate value of Rs. 30.65 crores during the year 1981-82. The Income-tax Department has also intensified survey operations to bring on its registers persons having taxable income/wealth.

Latest figures of income-tax arrears including corporation tax in respect of all assesseees are available as on 31-3-1981. Tax in arrears and demand created but not fallen due as on that date are as under :—

Tax in arrears	—	Rs. 635.5 crores.
Demand created but not fallen due	—	Rs. 477.35 crores.

Various measures are taken from time to time to realise the arrears.

Central Excise Duty :

So far as Central Excise Department is concerned, as a measure of facilitation to small assesseees and simplification of excise formalities, the Government have granted exemption from central excise licensing control to those goods which are exempt from the whole of excise duty, sometimes unconditionally and on fulfilment of certain conditions in respect of others. It has, however, been laid down that on reaching 80% of the exemption limit, such exempted units whose exemption is based on the value of clearances made in a financial year, will come within the ambit of the